

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

16.

**IA 1262(MB)2024
IN C.P. (IB)/594(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.03.2024**

NAME OF THE PARTIES: Piramal Capital & Housing Finance Limited
Vs
Wamika Real Estate Private Limited

SECTION: 7-66(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Dikshat Mehra, Ld. Counsel for the Applicant present.
2. **IA-1262(MB)2024**: This is an application filed for seeking appropriate & consequential directions against the Respondents.
3. Registry is directed to issue Court Notice to the Respondent in this application clearly indicating the next date of hearing.
4. List this matter for hearing on **15.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)